

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

R.A. No. 262/93, MP-2041/93 In  
**O.A. No.** 2306/91 199  
**T.A. No.**

**DATE OF DECISION** 8.9.93

Shri Ansuya Prasad

**Petitioner**

**Advocate for the Petitioner(s)**

Union of India

**Respondent**

**Advocate for the Respondent(s)**

**CORAM**

**The Hon'ble Mr. J.P. Sharma, Member (Jud1.)**

**The Hon'ble Mr. B.N. Dhoundiyal, Member (A)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

**JUDGEMENT**

(By Hon'ble Mr. J.P. Sharma, Member)  
*By special leave*

The review applicant has filed a review of the judgement in OA-2306/91 decided on 24.7.1992.

2. The review application is barred by limitation as it has been filed on 18.8.1993. Under Rule 17 of the C.A.T. (Procedure) Rules, 1987, no application for review shall be entertained unless it is filed within 30 days from the date of the order of which the review is sought.

2. The applicant received the copy of the judgement on 30.7.1992. Thus, this review application is barred by more than 12 months. In MP-2041/93, the applicant has

orayed for condonation of delay. However, the M.P. does not disclose any ground which prevented the applicant from filing the review application within time. What is stated in the M.P. is certain arguments with regard to the merit of the case and also refers to another judgement of the New Bombay Bench passed in OA-221/91 - S.K. Malik Vs. Union of India & Another - decided on 4.11.1991.

4. We have gone through the judgement of the case and the applicant cannot be similarly placed as in the case decided by the New Bombay Bench. The applicant has not mentioned any substantial or reasonable cause which prevented him from filing the review application in time. The M.P., therefore, does not disclose any ground at all for condoning the delay of more than 12 months.

5. The M.P. for condonation of delay is dismissed and so also the review application.

B.N. Dholiwal  
(B.N. Dholiwal)  
Member (A)

J.P. Sharma  
(J.P. Sharma)  
Member (J)

8/9/93